

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:
'AT HYDERABAD.

OA.764 of 94

Dt:18-7-1994

V. Pethura

...

Applicant

And

1. Assistant Superintendent, R.O.S.
Mirialaguda Sub Division,
Mirialaguda, Nalgonda Dist.A.P.
2. Suptd.of Post Offices, Suryapet
Division, Nalgonda Dist.A.P.

Respondents.

Counsel for the Applicant : P.Papa Rao, Advocate.

Counsel for the Respondents : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:

Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman

Hon'ble Shri R.Rangarajan, Administrative Member.

Hon'ble Tribunal made the following order:-

Notice before admission. Post on 18.8.94. Until further orders, no appointment should be made to the post of ~~ED~~ in pursuance of the impugned notification.

Signature
deputy Registrar (T)cc

Copy to:-

1. Assistant Superintendent of Post Offices,
Mirialaguda, Sub-Division, Mirialaguda,
Nalgonda District.A.P.
2. Superintendent of Post Offices, Suryapet Division,
Nalgonda Dist.A.P.
3. One copy to Mr.P.Paparao (Advocate,) 6-1-132/132-B, Skandagi
Secunderabad-500 0361.
4. One copy to Mr.N.R.Devaraj, Sr.CGSC, CAT, Hyd.
5. One spare.

kku.

Signature
19/7/94

07.764/94

TYPED BY

COMPILED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

Post on 18/8/94

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. T. G. REDI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(B)

Dated: 18-7 1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 764/94

C.A.No.

(C.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH
19 JUL 1994
HYDERABAD BENCH